

In the National Company Law Tribunal, Jaipur

IA No. 15/JPR/2018

IB No. 66/2018

TA No. 74/2018

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Mr. Vishnu Agarwal

.....Applicant/Petitioners

VS.

M/s Piramal Enterprises Pvt. Ltd

.....Respondent

Order delivered on 14.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Shashank Aggarwal, Adv.
Dushant Minocha for IRP

For Respondent(s) : Ajatshatru Mina, Adv.

ORDER

Learned counsel for the Financial Creditor as well as counsel for the applicant in IA No. 15/ JPR/2018 ^{are} is present. In relation to filing of reply to the application, learned counsel for the Financial Creditor being a respondent, seeks some more time to file the reply as due to intervening holiday due to Ganesh Chaturthi the reply was not able to be filed. Taking into consideration, the said representation further 5 days time is granted to the respondent in the application

to file its reply. It is also brought to the notice of this Tribunal that the appeal as referred in the order dated 07.09.2018 has been adjourned to 28.09.2018 and in the circumstances, post this application for enquiry on 05.10.2018.

Sd-
(R. Varadharajan)

(R. Varadharajan)
Member (Judicial)